

State vs Chand Mohd.
FIR NO. 522/07
U/s. 323/341 IPC
PS Seema Puri

24.04.2020

Present: None for State.
Ms. Mamtesh Sharma, LAC for the applicant/accused
Chand Mohd. @ Chand.

An application under Section 437 Cr.P.C is moved on behalf of
accused Chand Mohd. @ Chand for grant of bail.

Arguments heard on bail application.

Accused is in JC since 16.01.2020. No further custodial
interrogation is required from the accused. I see no reason to detain the
accused further in custody.

In the totality of facts and circumstances, the accused Chand
Mohd. @ Chand is admitted to bail subject to furnishing bail bond in a sum of
Rs.10,000/-with one surety in the like amount subject to following conditions:

- i. That he shall not indulge into similar offence or any other
offence in the event of release on bail;
- ii. That he shall not tamper with evidence in any manner;
- iii. That in case of change of his residential address, she shall
intimate the Court about the same; and
- iv. That he shall regularly appear before this court on each
and every date of hearing.

The application stands disposed off accordingly.

Copy of order be given dasti.



(Mayank Mittal)

Duty Metropolitan Magistrate
Shahdara District, Kkd Courts,
Delhi